

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Transfer Original Petition (AT) (MRTP) No. 02 of 2017
(Old Compensation Application No. 51 of 2000)

In the matter of:

Macedon Indo Austrian Ventures Pvt. Ltd.

....Appellant

Vs.

New Standard Engineering Co. Ltd.

...Respondent

Present

For Appellant: Mr. Aditya Narain, Advocate.

For Respondent: Mr. Rajshekar Rao, Ms. Iti Agarwal & Mr. Pulkit Malhotra, Advocates.

ORDER
(Virtual Mode)

25.11.2020: Learned Counsel for the Appellant started arguments but it is incomplete. However, the matter is listed on tomorrow, but tomorrow this Bench is not available. Therefore, the date is cancelled and now the matter is listed as '**Part Heard**' on **3rd December, 2020**.

Learned Counsel for the Respondent submits that he is ready with the 'List of Dates' and 'Written Submissions' along with the 'Compilation of Judgments'. He may file within two days.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/Bm